

OFFICE OF DISTRICT & SESSIONS JUDGE, YAMUNA NAGAR AT JAGADHRI

No. 50

Dated 11/06 /2020

ORDER

In view of the instructions issued by Hon'ble High Court vide its order bearing No. 24/RG/Spl./Misc. Dated 10.06.2020 and also considering the fact that this Sessions Division falls within the ambit of Orange Zone, the order conveyed vide this office Endst. No. 6095-6120 dated 30.05.2020 is modified to the following extent: -

1. In addition to the filing of urgent matters, filing of other non-urgent cases of different categories are allowed restrictively in the following manner, after consultation with the Presidents, Bar Associations, Jagadhri & Bilaspur: -
 - i) At head quarter Jagadhri, maximum 30 cases of Negotiable Instruments Act, 50 Civil & Criminal cases under the jurisdiction of lower courts and 20 cases under the jurisdiction of superior courts including the cases relating to Family Court(s), besides the urgent matters shall be allowed to be instituted in a working day.
 - ii) At Sub Division Bilaspur, maximum 25 cases of Negotiable Instruments Act and 50 Civil & Criminal cases, besides the urgent matters shall be allowed to be instituted in a working day.
2. The timings of filing shall be 10:00 a.m. to 01:00 p.m.
3. There shall be two counters at the Suvidha Centre, Jagadhri, one for Lower Courts and another for Superior Courts.
4. A note shall be given on the file cover with respect to nature of case i.e. urgent or non-urgent and mobile number as well as e-mail id of the person(s) concerned be mentioned.
5. One person shall not be allowed to bring and file more than four cases at the Suvidha Centre at a time.
6. The Advocate(s) or their Clerk(s) or the party/parties filing the new cases shall have to maintain social distancing and shall stand in the queue by wearing face cover. At the filing counter/suvidha centre, more than two persons shall not gather.
7. The freshly instituted matters relating to the Superior Courts shall be assigned by the undersigned and in absence of undersigned, on account of leave etc., by the Additional District & Sessions Judge-I and in his absence by the Additional District & Sessions Judge-II.
8. The freshly instituted matters relating to the lower Courts at headquarter Jagadhri shall be assigned by the Civil Judge (Sr. Divn.), Yamuna Nagar at Jagadhri and in his absence on account of leave



etc., by the Additional Civil Judge (Sr. Divn.), Yamuna Nagar.

9. The freshly instituted matters relating to the lower Courts at Sub Division Bilaspur shall be assigned by the Additional Civil Judge (Sr. Divn.), Bilaspur.
10. All the Officers/Officials attending the office/court shall strictly adhere to Government and health Advisories/ guidelines issued from time to time. They shall compulsorily take all precautionary measures to maintain safe social distancing and use the masks hand sanitizers etc.

Dated: 11.06.2020



(Deepak Aggarwal)
District & Sessions Judge
Yamuna Nagar

Endst. No. 6482-6506

Dated 11/06 /2020

Copy is forwarded to the following for information and necessary

action: -

1. All the Judicial Officers posted in this Sessions Division with the request to convey the order to the staff working in their respective courts.
2. The Superintendent of Police, Yamuna Nagar
3. The District Attorney, Yamuna Nagar.
4. The Superintendent, District Jail at Jagadhri.
5. The Presidents, Bar Associations, Jagadhri and Bilaspur.



(Deepak Aggarwal)
District & Sessions Judge
Yamuna Nagar